

IN THE HIGH COURT OF ORISSA AT CUTTACK
W.P. (C) No.16579 of 2020

Prafulla Samantara

.....

Petitioner

Mr.P.K.Jena, Advocate

Vs.

State of Odisha

.....

Opposite Party

Ms.S.Patnaik, AGA

CORAM:

JUSTICE S.TALAPATRA
JUSTICE SAVITRI RATHO

ORDER

03.07.2023

Order No.
28.

1. This matter is taken up through hybrid mode.
2. Let the matter be listed again on 19th July, 2023.
3. Meanwhile, Mr.P.K.Jena, learned counsel appearing for the petitioner shall file an appropriate response to the compliance affidavit filed by the Under Secretary to Government of Odisha, Food Department on 15.05.2023. In addition to this observation, we would request Ms.S.Patnaik, learned Addl. Government Advocate to take instruction from the Food Department whether the persons who do not have the document viz. Aadhar Card and Epic Voter Card can get such relief on their establishing the identity and that they are resident of a particular village or region of Odisha or the migratory labourers who move out of the State for a particular season for work and come back to the village or area can have the reliefs under the said programmes.
4. A free copy of this order be supplied to the counsel for the parties.

Bichi

(S.Talapatra)
Judge

(Savitri Ratho)
Judge